



2026:AHC:11510

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 870 of 2026

Savaru

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mukul Kumar Mishra, Umakant Chaudhary
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.

2. This writ petition has been filed with the following prayer:-

"i. issue a writ, order or direction in the nature of mandamus directing the respondent no. 3 to decide the application dated 23.07.2022 (Annexure No.1) of the petitioner (Savaru Vs. Vindhyachal and others) filed under Section 134 of U.P. Revenue Code, 2006, under stipulated period."

3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

4. It is argued by learned counsel for the petitioner that matter is pending since long. It is argued that considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the authority concerned to decide the aforesaid suit strictly in accordance with law most expeditiously and preferably within a period of four months from the date of production of certified copy before the authority concerned but after providing opportunity of hearing to all the parties concerned and without granting any unnecessary adjournment

to any of the parties.

January 16, 2026
Aiman

(Prakash Padia,J.)